

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2901  
ANSWERED ON:09.08.2001  
RETAIL OUTLETS BY PRIVATE COMPANIES  
ADHIR RANJAN CHOWDHURY;SANAT KUMAR MANDAL;SHYAMA SINGH

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government have decided to allow private firms to set up retail outlets for petrol and diesel;
- (b) if so, the details thereof;
- (c) whether the move of the Government to allow private sector to set up retail outlets for petrol and diesel would have any impact on the Public Sector oil companies;
- (d) if so, the details thereof; and
- (e) the extent to which the Government propose to have any control on such private retail outlets?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS ( SHRI SANTOSH KUMAR GANGWAR )

(a) to (e) : A Statement is annexed.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO.2901 09.08.2001 REGARDING RETAIL OUTLETS BY PRIVATE COMPANIES.

(a) to (e) :-The Government of India announced a road map for dismantling of Administered Pricing Mechanism (APM) in November, 1997. The aforesaid announcement inter alia provided for grant of marketing rights for transportation fuels viz. Motor Spirit (MS), High Speed Diesel (HSD) and Aviation Turbine Fuel (ATF) conditional on owning and operating refineries with an investment of at least Rs.2,000 crore or oil exploration and production companies producing atleast three million tonnes of crude oil annually. Full deregulation of Petroleum Sector is targetted from 1st April, 2002.  
In this regard, as per the detailed Marketing Guidelines to be notified, private players fulfilling the laid down conditions would be entitled to have the marketing rights for transportation fuels.